CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 298/MP/2018

Subject	:	Petition seeking adjudication of disputes for claim of fixed charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC- Order dated 13.3.2020 of the Appellate Tribunal for Electricity in Appeal No. 20/2020 (WBSEDCL v DVC).
Petitioner	:	Damodar Valley Corporation
Respondents	:	WBSEDCL
Date of Hearing	:	13.7.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Parties Present	:	Shri M.G. Ramachandran, Senior Advocate, DVC Ms. Anushree Bardhan, Advocate, DVC Ms. Srishti Khindaria, Advocate, DVC Shri Manik Rakshi, DVC Shri Debasish Dey, DVC Shri Debi Prasad Paitundi, DVC Shri Debasish Mondal, DVC Shri Samit Mandal, DVC Shri Vishrov Mukerjee, Advocate, WBSEDCL Shri Ameya Vikram Mishra, Advocate, WBSEDCL

Record of Proceedings

Case was called out for virtual hearing.

2. At the request of the learned counsel for the Respondent WBSEDCL, the Commission adjourned the hearing. The learned Senior counsel for the Petitioner did not object to the same.

3. By consent of the parties, the petition is listed for hearing on 23.7.2021.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)